

(2021) 09 AFT CK 0016

In the Armed Forces Tribunal

Case No : MA 2002 Of 2021 in OA 1053 Of 2021

Ex Sub Maj C Ravi

APPELLANT

Vs

Union of India & Ors.

RESPONDENT

Date of Decision : 17-09-2021

Acts Referred:

Citation : (2021) 09 AFT CK 0016

Hon'ble Judges : Rajendra Menon, Chairperson, (J); P.M. Hariz, Member (A)

Bench : Division Bench

Judgement

Taking note of the averments made in M.A. No. 2002 of 2021, we direct Major Sonali Tiwari, OIC, Legal Cell to seek instructions with regard to the application and file an affidavit indicating the circumstances in which the applicant is sought to have been taken into custody at the time of confirmation and thereafter sent to jail as indicated in the MA.

Let an affidavit be filed by Monday i.e. 20th September, 2021 and the matter will be taken up through video-conferencing, as a special case, on Tuesday i.e. 21st September, 2021, at 11:00 A.M. Copy of this order be given 'Dasti'.